

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ‘ ‘ Bench, Hyderabad

Before Shri R.K. Panda, Accountant Member
AND
Shri K. Narasimha Chary, Judicial Member

ITA Nos.314, 315, 316 & 318/Hyd/2022		
Assessment Years: 2012-13, 2013-14, 2014-15 & 2016-17		
Smt. Sulochana Nimmatoori, Hyderabad PAN:ACSPN1664K (Appellant)	Vs.	A.C.I.T. Central Circle 2(4) Hyderabad (Respondent)
Assessee by:	Shri P. Murali Mohan, CA	
Revenue by:	Shri M. Vijay Kumar, DR	
Date of hearing:	13/10/2022	
Date of pronouncement:	13/10/2022	

ORDER

Per Bench

The above batch of 4 appeals filed by the assessee are directed against the separate orders dated 27.6.2022 of the learned CIT (A)-12 Hyderabad relating to the A.Ys 2012-13, 2013-14, 2014-15 & 2016-17 respectively. For the sake of convenience, all these appeals were heard together and are being disposed of by this common order.

2. The learned Counsel for the assessee at the outset submitted that the assessee wants to withdraw these appeals on the ground that the Assessing Officer has already given relief to the assessee in the consequential order after the learned CIT (A) restored the issue to the file of the Assessing Officer. In absence of

any objection from the side of the learned DR, the request of the assessee seeking withdrawal of the appeals are allowed and the above appeals are dismissed as withdrawn.

Order pronounced in the Open Court at the time of hearing itself i.e., on 13th October, 2022

Sd/- (K. NARASIMHA CHARY) JUDICIAL MEMBER	Sd/- (R.K. PANDA) ACCOUNTANT MEMBER
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Hyderabad, dated 13th October, 2022.

Vinodan/sps

Copy to:

S.No	Addresses
1	Smt.Sulochana Nimmatoori, C/o P. Murali & Co. C.A, 6-3-655/2/3 Somajiguda, Hyderabad 500082
2	ACIT, Central Circle 2(4) Hyderabad
3	CIT (A)-12 ,Hyderabad
4	Pr. CIT-Central, Hyderabad
5	DR, ITAT Hyderabad Benches
6	Guard File

By Order